

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.101**  
IB-42(ND)/2024

**IN THE MATTER OF:**

Amit Kumar Singh

.... **APPLICANT/PETITIONER**

**Vs.**

Apex Heights Private Limited

.... **RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ashutosh Kumar, Mr. Pulkit Agrawal, Mr. Raghav  
Sehgal, Advocates

For the Respondent :

**ORDER**

Heard Ld. Counsel appearing for the Applicant.

The Applicant is directed to file an affidavit with regard to the maintainability of the present application filed under Section 7 of the Code within one week.

List on **13.02.2024.**

**-SD-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**-SD-**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**